

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No. 103/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Gandhar Oil Refinery (India) Ltd.-Vs- Jai Balaji Industries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Manju Bhukia, Advocate
2) Sonu Sharma, Advocate } for the corporate debtor

Sonu Sharma

1. AJAY GAGGAR, ADVOCATE
2. RAKHI PURNIMA PAUL, ADVOCATE } for operational creditor

Baul
12/2/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor has filed Vakalatanama along with the Board Resolution and sought leave to file reply. Prayer is allowed. Reply affidavit is to be filed within 7 days with a copy in advance to the operational creditor and the operational creditor is directed to submit rejoinder, if any, within 7 days of the receipt of the reply affidavit, if any, with a copy in advance to the corporate debtor.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)